

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CP-360/2016

In the matter of :

Maharashtra Tourism Development Corporation
Vs.
Luxury Train Private Limited

...PETITIONER

... RESPONDENT

SECTION :
Under Section 439 (1) (b)

Order delivered on 23.8.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner

: Mr. Gourab Banerji, Sr. Advocate
Mr. Ashish Tiwari, Advocate

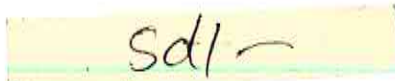
For the Respondent/Cor. Debtor


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ORDER

Learned Counsel for the petitioner is present and represents that the matter may be placed before the Hon'ble Principal Bench in view of the earlier orders passed by the said Bench on 27.7.2017 which have been complied with.

List the matter on 28.8.2017 before the Hon'ble Principal Bench.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017